

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 1313  
TO BE ANSWERED ON 22<sup>ND</sup> DECEMBER, 2017**

**LICENCED MEDICAL STORES**

**1313. PROF. CHINTAMANI MALVIYA:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the total number of licenced medical stores currently functioning in India;
- (b) whether the Government has any data on medical stores which are functioning without licence in the country;
- (c) if so, the details thereof;
- (d) the number of medical stores, against which complaints have been received; and
- (e) the steps proposed by the Government to ensure display of pharmacist licence in chemist shops and its verification by authorities?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) to (d): The manufacture, sale and distribution of drugs in the country are regulated under the provisions of Drugs & Cosmetics Act, 1940 and Rules, 1945 thereunder through a system of licensing and inspection. Licenses for manufacture, sale and distribution of drugs are granted by the State Licensing Authorities (SLAs) appointed by respective State Governments. SLAs are legally empowered to take action against violation of any provision of the Act and Rules. The data regarding the number of medical stores currently functioning and those against which complaints have been received is not maintained centrally.

(e): Under the said Rules, one of the conditions of licences granted for sale of medicines is that “the licence shall be displayed in a prominent place in part of the premises open to the public.”

State Licensing Authorities are empowered to take action against violation of any of the conditions of such licence.